

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Maruti Udyog Limited collects feedback from customers on after-sales-service provided by the dealers through questionnaires, which are either personally administered or mailed to the customers. A service feedback form on a pre-paid self-addressed inland letter is also sent to a random sample of customers for informing them of their opinion/experience. In addition, audit checks of 3-4 recently serviced vehicles are performed by service engineers of MUL during their inspection visit to dealerships.

(b) No, Sir.

Appointment of persons belonging to SC and ST in public sector undertakings

1966. SHRI AJIT P. K. JOGI: Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 1684 given in the Rajya Sabha on the 10th August, 1987 and state:

(a) whether in view of the fact that in groups A & B respectively only 5.58 and 7.68 per cent vacancies have been filled up by appointing members belonging to SC and ST;

(b) whether Government propose to issue directives to the Public Sector Undertakings for filling up the large number of reserved vacancies by special direct recruitment drives permitting horizontal entry at these levels;

(c) whether Government will also consider filling up these vacancies by eligible persons belonging to reserved categories working in other Government departments and other public sector undertakings; and

(d) whether any officer in any of the Public Sector Undertakings has ever been punished for failing to meet the constitutional and governmental commitment of reservation of posts in various groups, if so, what are the details thereof?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (c) Even though the representation of Scheduled Castes and Scheduled Tribes employees in Group 'A' & 'B' posts of public sector

undertakings is below the prescribed percentage, their representation in these groups of posts is increasing steadily over the years. Having regard to the backlog in the overall representation of Schedule Castes and Scheduled Tribes in Group 'A' and 'B' posts of public sector undertakings, the Bureau of Public Enterprises have advised the public sector undertakings, through their administrative Ministries, to make concerted efforts to fill up vacancies reserved for them to the maximum extent possible and to consider for that purpose amongst others, the desirability of organising special recruitment tests exclusively for Scheduled Castes and Scheduled Tribes.

Reservation, however is vacancy related concept and has to be implemented within the framework of the overall recruitment policies of the public sector undertakings. It may not, therefore, be possible for the public sector undertakings to resort to horizontal entry at senior levels or appointment of employees of Government/other public sector undertakings against unfilled vacancies if the recruitment policies of individual public sector undertakings do not provide for these.

(d) Like other officers of public sector undertakings engaged in different activities, the officers dealing with implementation of reservation policy are also accountable to their Management. Each undertaking has its own system of rewards and punishment for the performance or non-performance of its employees.

Distribution of gas through H.B.T pipeline

1967. SHRI AJIT P. K. JOGI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state;

(a) on what basis the distribution of the quantity of gas transported through the HBJ pipeline among the four States i.e., Gujarat, Rajasthan, Madhya Pradesh and Uttar Pradesh has been made;

(b) what are the reasons that in spite of the fact that the pipeline would pass through a large area of Madhya Pradesh only 10 per cent share has been allotted to Madhya Pradesh; and

(c) whoa the gas in-flow in this pipeline is increased from 50 million cubic metres per day will Government allot greater share to Madhya Pradesh?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAFIQUE ALAM): (a) and (b). Gas has been committed along the H.B.I pipeline for 6 fertilizei plants and 2 power plants. These commitments were made based on detailed examination of the optimum location of these plants taking all relevant techno-economic considerations into account.

(c) Additional commitments from additional gas availability in future will be considered keeping in mind all relevant techno-economic considerations.

Antihra Pradesh Government proposals regarding use of Godavari Basin Gas

1968, PROF. C LAKSHMANNA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there are some proposals from the Government of Andhra Pradesh which are pending with the Central Government with regard to the utilisation of the natural gas of Krishna Godavari Basin;

(b) whether it is a fact that Andhra Pradesh Government sought an assurance from ONGC that there would be a continuous and adequate gas supply; and

(c) if so, what has been the reaction of Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAFIQUE ALAM): (a) to (c). A proposal from Andhra Pradesh Government for commitment of gas for a gas based power generation plant was received. Firm commitment of about 0.4 MMCMd of gas for this purpose has been conveyed to the Andhra Pradesh Government.

Drilling in off-shore and on-shore Areas and foreign collaboration

1969. PROF. C. LAKSHMANNA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what are the plans for increasing the operations of drilling in offshore and onshore areas for oil and natural gas; and

(b) whether there are any plans to have fresh collaborations in this regard with USSR and other countries by making use of advanced technology in this field?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAFIQUE ALAM): (a) Increased drilling operations for hydrocarbon planned by ONGC and Oil India Limited are as follows;

	1987-88	1988-89
<i>Onland</i>		
Meterage ('000M)	771	857
Wells (Nos.)	321	368
<i>Offshore</i>		
Meterage ('000M)	300	342
Wells (Nos.)	129	140

(b) Yes, Sir.

Refund of amount of booking advance by Scooter Companies

1970. SHRI J. P. GOYAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether M/s. Kinetic Honda Motor Limited have imposed a clause that no interest shall be paid on the amount of booking advance in case of cancellation of the booking;

(b) if so, what are the reasons and justifications therefor;

(c) whether M/s. Kinetic Honda Motor Limited do not respond to letters of their customers requesting for cancellation and! refund of the amount of booking advance for several months and also do not pay interest on the plea of the above clause; and

(d) whether any guidelines are there for the payment of interest by scooter companies to their customers and if not, what are the details in this regard;

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY